

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 70 OF 2018 &
IA NOS. 97 & 1747 OF 2018

Dated : 14th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

BESES Yamuna Power Limited

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Kartik Anand
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Pradeep Misra for R-1

ORDER

(On IA No. 1747 of 2018 - Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

The learned counsel, Mr. Pradeep Misra, appearing for the first Respondent submitted that, there is a delay of 215 days in filing the reply which has been explained satisfactorily in the application at para 2(a) to (i). The same may kindly be accepted and delay may kindly be condoned.

Submission of the counsel for the first Respondent, as stated above, is placed on record.

In the light of the submission of the counsel for the first Respondent and after perusal of the application explaining the delay in filing the reply at para 2(a) to (i), we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 70 OF 2018 &
IA NO. 97 OF 2018

The learned counsel, Mr. Kartik Anand, appearing for the Appellant prays for one week time to enable him to file rejoinder to the reply filed by the counsel for the Respondent Commission.

Further, the counsel for the Appellant prays for four weeks time to comply with the dated 30.11.2018 of this Tribunal.

Submissions of the counsel for the Appellant, as stated supra, are placed on record.

The counsel for the Appellant is permitted to file his rejoinder to the reply filed by the counsel for the Respondent Commission on or before 22.02.2019, after duly serving copy to the counsel for the Respondent Commission.

Further, four weeks time is also extended to the counsel for the Appellant to enable him to comply with the order of this Tribunal dated 30.11.2018, i.e. on or before 15.02.2019.

List this matter on **03.05.2019**, as agreed by the learned counsel appearing for the Appellant and the Respondent Commission.

The learned counsel for the Appellant and the Respondent Commission are directed to file their respective written submissions in this case within eight weeks i.e. on or before 12.04.2019.

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member